## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:4680 ANSWERED ON:23.04.2013 SEXUAL EXPLOITATION OF DEAF AND DUMB GIRLS Chavan Shri Harischandra Deoram

## Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken cognizance of the incidents of sexual exploitation and eve-teasing taking place with girls studying in deaf and dumb schools and Ashram schools;

(b) if so, the total number of such cases reported during each of the last three years and the current year, State-wise; and

(c) the steps taken by the Government to check such cases in future?

## Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a)to (c): There have been some reported incidents of crime and atrocities against the specially abled children.

As per information provided by the National Crime Records Bureau (NCRB), no information is maintained in this regard.

The President of India on 19th June, 2012 had consented to the Protection of Children from Sexual Offences Act 2012 which provides stringent punishment for persons who have committed crimes against children.

The President of India on 2nd April, 2013 has consented to the Criminal Law (Amendment) Act 2013, which have come to force since 3rd Feb, 2013, on crimes against women. It has enhanced punishment for crimes like rape, sexual harassment, stalking, voyeurism, acid attacks, indecent gestures like words and inappropriate touch etc.

A day long conference of Chief Secretaries and Director Generals of Police on crimes against Women and atrocities against SCs/STs held in New Delhi on 4th January, 2013.

The representatives deliberated on various measures of crime prevention, women safety, changes on law, organization, investigation processes and expeditious trials to improve safety and security of women and children.

As per the Seventh Schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments / Union Territory Administrations. However, Government of India is deeply concerned with the welfare of children and through various schemes and advisories to the State Governments / Union Territory Administrations, augments the efforts of the States /UTs.

In an Advisory on crime against children dated 14th July, 2010 to all State Governments and UTs Administrations; the States/UTs have been advised to ensure all steps for improving the safety conditions in schools/institutions, public transport used by students, children's parks/play grounds, residential localities/roads etc.